

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:838
ANSWERED ON:25.11.2011
KISHANGANGA HYDRO POWER PROJECT
Ahir Shri Hansraj Gangaram

Will the Minister of POWER be pleased to state:

- (a) whether International Court of Arbitration has issued any interim order regarding continuing the construction of Kishanganga Hydro Power Project in Jammu and Kashmir;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the present status of the project?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (c): The Court of Arbitration constituted under the provisions of the Indus Waters Treaty 1960 has issued an order on 23rd September, 2011 for interim measures regarding construction of Kishanganga Hydro Power Project in Jammu and Kashmir. As per the orders, it is open to India to continue with all works relating to the project, which include the sub-surface foundation of the dam, but not the construction of any permanent works on or above the Kishanganga/Neelum river bed that may inhibit the restoration of the full flow of the river to its natural channel. Presently, the work on following components of the project is being carried out:

Construction of Head Race Tunnel (HRT) started and 3752m and 718m HRT excavation with Drill & Blast Method (DBM) and Tunnel Boring Machine (TBM) respectively has been completed.

Construction of Power House.

Construction of diversion tunnel in progress and 94% lining completed.

Construction of temporary coffer dam to permit operation of diversion tunnel.

Construction of HRT intake structure, Surge Shaft and pressure shaft.